

OA/28/87

CORAM : HON'BLE MR P H TRIVEDI .. VICE CHAIRMAN  
HON'BLE MR P M JOSHI .. JUDICIAL MEMBER

20/1/1987

Learned advocate for the applicant requests time for being heard. Allowed. The case is adjourned to 23rd - January, 1987 for hearing the applicant.

*D. Trivedi*  
(P H TRIVEDI)  
VICE CHAIRMAN

*J. Joshi*  
(P M JOSHI)  
JUDICIAL MEMBER

O.A/28/87

(6)

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN

HON'BLE MR. P.M. JOSHI .. JUDICIAL MEMBER

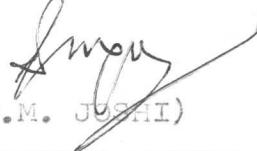
23/1/1987

Heard the applicant in person. He has not exhausted remedy of appeal against the impugned order. At this stage there is no justification to admit his petition. He is free to exhaust the remedy and if any cause survives to approach the Tribunal at the appropriate stage. This application is disposed of.

Phewar

(P.H. TRIVEDI)

VICE CHAIRMAN

  
( P.M. JOSHI)

JUDICIAL MEMBER